

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

C I R C U L A R

ROC.NO. 211/2017-C.6

DT: 01-02-2017

Ref: Government's Circular Memo No.60681/Service-A/2003-1 General Administration (Ser. A) Department dt.12-08-2003.

It is brought to the notice of the High Court that while considering the appointment on compassionate grounds, some of the Principal District Judges/Unit Heads are not appointing them to the posts, which they are entitled to, even though the applicants possess the minimum prescribed qualification for the said post and, instead, are appointing them in a lower post i.e., Last Grade Service. Thus, there is no uniformity in appointing candidates on compassionate grounds by the Unit Heads.

All the Principal District Judges/Unit Heads are directed to ensure that appointment on compassionate grounds are to be made to posts, commensurate with the minimum qualification prescribed for the said post, provided vacancies are available in such posts.

All the Principal District Judges/Unit Heads shall follow these instructions scrupulously while making appointment of the dependents of the deceased employees, on compassionate grounds.

The Circular will come into force from 01-02-2017.

The receipt of the Circular may be acknowledged.


REGISTRAR (ADMN.).

To
All the Principal District Judges/Unit Heads in the State of Telangana and State of Andhra Pradesh.

The Special Officer, High Court of Judicature at Hyderabad.
(With a request to incorporate the Circular in the compendium of Circulars)